

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR
OA 122/2003

DATE OF ORDER: 31.03.2003

Yad Ram son of Shri Kamal Singh Jat, aged about 32 years, resident of Village Maeedpur, Post Nihar, Tehsil Weir, District Bharatpur (Rajasthan).

Applicant.

VERSUS

1. Union of India through its Secretary to the Government of India, Department of Posts, Ministry of Communication, Dak Bhawan, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur.
3. Superintendent of Post Offices, Bharatpur Postal Division, Bharatpur
4. Inspector of Post Offices, Nadbai Sub Division, Nadbai (Bharatpur).

Respondents.

Mr. Hemant Gupta, Counsel for the applicant.

CORAM:

Hon'ble Mr. H.O. Gupta, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

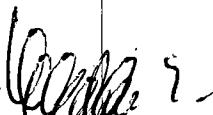
ORDER (ORAL)

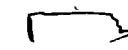
Heard the learned counsel for the applicant. He submits that the applicant is placed at number one in the merit list. The vacancy as published is unreserved and that the applicant belongs to General Category. However, he fairly concedes that the applicant has not made any representation for considering his case for the appointment to the post of Gram Dak Sewak. After certain arguments, the learned counsel for the applicant submits that he would like to withdraw this OA and exhaust departmental remedy by way of submitting a representation to

B

the appropriate authority. In case the applicant is still aggrieved on disposal of the representation, he may be given liberty to agitate the matter afresh.

2. The OA stands disposed of as withdrawn. The applicant is given liberty to agitate his grievances, if they ~~are~~ still remain unremedied subject to limitation.


(M.L. CHAUHAN)
MEMBER (J)


(H.O. GUPTA)
MEMBER (A)